

**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

**Item No. 06  
CP No. (IB)-297/7/JPR/2019  
Under Section 7 of IBC, 2016**

**In the matter of:**

**Mrs. Saroj Gupta**

**...Financial Creditor**

**Versus**

**M/s Aastha Buildhome Developers Pvt. Ltd.**

**... Corporate Debtor**

**Coram: HON'BLE MR. AJAY KUMAR VATSAVAYI, JUDICIAL MEMBER  
HON'BLE MR. RAGHU NAYYAR, TECHNICAL MEMBER**

**Present Through Video Conferencing: -**

For the Financial Creditor : Naresh Kumar Sejvani, Adv.

For the Corporate Debtor : None-appeared

**ORDER**

Heard Mr. Naresh Kumar Sejvani, Adv. for the Applicant. In spite of service of notice to the Respondent, there is no representation on behalf of Respondent today. Issue fresh notice to the Respondent Corporate Debtor. The Counsel for the Applicant shall collect the notice from the Registry and send the same together with complete paper book and a copy of this order immediately to the Respondent at its registered address by speed post and file affidavit of service along with copy of postal slip and tracking report within three weeks.

In the interest of justice, we grant three weeks more time for the Corporate Debtor to file its reply, if any, failing which their right to file reply stands forfeited

Sd/-

and the matter will be decided based on the records available. In the event of filing of the reply within prescribed time, the Petitioner is permitted to file rejoinder within two weeks thereafter. List the matter on 28.10.2021.

Sd/-

(Raghu Nayyar)  
Technical Member

July 15, 2021

Sd/-

(Ajay Kumar Vatsavayi)  
Judicial Member